

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 901/2014

RAM LAKHAN AND ORS

Petitioner(s)

VERSUS

SWAMI DAYAL AND ORS

Respondent(s)

(with interim relief and office report)

Date : 11/02/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Anurag Kishore, Adv.

For Respondent(s)

Mr. Lalit Kumar, adv.

Mr. Vishwa Pal Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The office report states that although by order dated 27.11.2014 of this Court, three weeks time as last chance was given to the Ld.counsel for the respondent Nos. 1,2(ii),(iii),(iv) & 3 to cure the defects in the counter affidavit filed by him, yet he has not done the needful so far. The office report proceeds to state that by the same order three weeks time as last chance was given to the the Ld.counsel for the petitioner to take fresh steps for the service of notice to the unserved respondent Nos. 2(i), 4 & 5, yet he has not done the needful so far. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders and list thereafter.

(M K HANJURA)
Registrar